NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

: TCP/5/2016 PETITION NUMBER

NAME OF THE PETITIONER(S)

: Shri Kuberan N. & 21 Others

NAME OF THE RESPONDENT(S)

: Monarch Steels (India) Limited & 3 Others

UNDER SECTION

S.No. Name (in Capitals)

: 397/398

Represented by

Boursel for Rgr.

Signature

1. D. CHANDRAGUPTA.

2. KERETH KRISHNA PRIXADARSHINI

FOR T.K.BHASKAR

COUNSEL FOR PETITIONERS

SUDRAMANIAM. UL

4th Respondent

ORDER

Ms N Priyadarshini, counsel for petitioner present. Shri D Chandragupta, counsel for R2 present and reported that he has received information that R3 died at Hyderabad and is not representing R3. Shri Subramaniam, R4 present in person. Counsel for petitioner stated that she has made paper publication in respect of notice served on R1 and filed the affidavit alongwith paper publication in vernacular language. R1 is called absent. Services against R1 is held sufficient. In the circumstances, R1 is proceeded ex parte. Counsel for petitioner is directed to take steps to bring the LRs of R5 & R7 and also R3, reportedly died. Put up on 14.06.2017 at 10.30 A.M.

(Ch. Md. Sharief Tarig)/ Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)